Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the 18th day of December 2018

Original Application No. 330/01359 of 2018

Hon'ble Ms. Ajanta Dayalan, Member – A Hon'ble Mr. Rakesh Sagar Jain, Member – J

Pushpendra Kumar, S/o Raj Kumar Singh, R/o 14-C Vinayak Vihar, Kakretha, Sikandra, District Agra.

. . . Applicant

By Adv : Shri Ankit Kumar Rai

VERSUS

1. Union of India through Secretary, Indian Council of Agricultural Research, Krishi Anusandhan Bhavan Pusa, New Delhi.

2. Deputy Secretary (AE), Indian Council of Agricultural Research, Krishi Anusandhan Bhavan Pusa, New Delhi.

3. Directory, Indian Council of Agricultural, Research, Atari Jone III, Kanpur.

4. Raja Balwant Singh, College (R.B.S. College) through its Principal, Agra.

...Respondents

By Adv: Shri Rajneesh Sharma

ORDER

By Hon'ble Ms. Ajanta Dayalan, Member - A

Heard Shri Ankit Kumar, learned counsel for the applicant and Shri Rajneesh Sharma, learned counsel for the respondents No. 1 to 3.

2. Learned counsel for the applicant states that the applicant has been transferred from Agra to Etah vide order dated 20.08.2018, against which the applicant has filed a representation dated 31.08.2018 (Annexure A-6 to the OA), which is still pending. The applicant will be satisfied if a direction is issued to the respondents to take decision on his representation in a time bound manner.

2

3. Learned counsel for the respondents has no objection to this

prayer.

4. Considering the limited prayer of the applicant, it is directed that the

competent authority amongst the respondents may take a decision on the

representation dated 31.08.2018 of the applicant till the end of January

2019 by passing reasoned and speaking order and communicate the

same to the applicant.

5. This order in no manner be construed to express any opinion on

the merits of the case. OA is disposed of accordingly. No costs.

(Rakesh Sagar Jain) Member (J) (Ms. Ajanta Dayalan) Member (A)

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